

5. O.A. No. 060/00628/14

Anita Devi Vs. U.O.I. & Others

25.07.2014

Present: Mr. Dharampal Gill, counsel for the applicant

1. Admittedly, the applicant before approaching this Tribunal served a legal notice dated 29.05.2014 upon the respondents which has not been decided till date. As per Section 21(3) of the Administrative Tribunals Act, 1985, an aggrieved person may file an O.A. after six months from filing of representation in case no final order has been passed thereon. In the present case, the applicant, without awaiting the outcome of the legal notice aforementioned, has rushed to this Tribunal, therefore, the O.A. is found to be pre-mature and stands dismissed as such.
2. No costs.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

'mw'